

for acquisition of capital assets and land improvement is determined with reference to the outlay of the proposed investment, and the repaying capacity of the borrower vis-a-vis the life period of the asset. In case of loans of amount exceeding Rs. 5,000/-, commercial banks may require mortgage of lands also as additional security. Such mortgage is generally insisted upon in case of long-term loans from land development banks.

Regarding working capital finance to industrialists, the Banks relate bank credit to production requirements of the enterprise rather than extend credit on consideration of security only. In order to reduce dependence on the part of borrowers on bank finance, banks are advised to generally ensure that borrowers bring in 25 per cent of the acceptable current assets of the industrial units.

Land taken as security for loan, whether as primary security or additional, is valued with reference to (i) recent statistics of sales of land of comparable nature (ii) fertility in the area, (iii) the multiples of land revenue payable for the land to be mortgaged (iv) the local estimate of the market value of the land in question and (v) amounts equal to multiples of the net income from the land to be benefited. Thus, the valuation of land as security is not determined in isolation by the Banks but with reference to documents produced and valuations done by agencies other than the banks. The question of any discrimination by the banks between various types of borrowers for such valuation should not, therefore, arise.

Representation of SCs/STs on Boards of Public Sector Undertakings

4229. SHRI BHEEKHABHAI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Articles of Association of Public Sector Undertakings under his Ministry do not have any particular clause that

debars nomination of persons belonging to SCs/STs as non-official Directors on Boards of all Public Sector Undertakings;

(b) if so, the reasons why persons of proven calibre having faith in Public Sector from Industry, Commerce, Administration, Trade Unions, or from Social fields hailing from SCs/STs are not nominated as non-official/part-time Directors;

(c) whether any recommendations to nominate outstanding personalities from SCs/STs are pending with his Ministry if so, the decision taken thereon; and

(d) the names of Public Sector Undertakings and their subsidiaries under his Ministry on whose Boards non-official/part-time Directors are to be nominated and their tenure?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIRAJ V. PATIL): (a) Yes, Sir.

(b) The policy of the Government is to appoint to the Boards of Public Sector Undertakings persons of proven ability, having faith in the Public Sector, from industry, commerce, administration, Trade Unions, etc., without consideration of caste, creed, community or religion. There is no reservations of posts of directors, either full time or part-time, for Scheduled Castes/Scheduled Tribes. The Scheduled Castes/Scheduled Tribes are also considered along with other persons belonging to general category and their suitability for appointment is judged by the criteria mentioned above.

(c) Recommendations in this regard are received from various sources from time to time and action is taken on them according to Government's policy as stated above.

(d) All Public Sector Undertakings and their subsidiaries under this Ministry (list attached) have on their Boards either part-time Directors or non-official Directors but their tenure varies from undertaking to undertaking.

Statement

Srl. No. Name of the Undertakings/
Subsidiaries

1. State Trading Corporation of
India Ltd., New Delhi.

2. Minerals and Metals Trading Cor-
poration of India Ltd., New Delhi.

3. Cashew Corporation of India Ltd.,
New Delhi.

4. Projects and Equipment Corpora-
tion of India Ltd., New Delhi.

5. Tea Trading Corporation of India,
Calcutta.

6. Export Credit and Guarantee Cor-
poration Ltd. Bombay.

7. Mica Trading Corporation of India
Ltd., Patna.

8. Trade Fair Authority of India Ltd.,
New Delhi.

9. National Textile Corporation Ltd.,
New Delhi (Holding Company) and
its 9 Subsidiaries, situated at New
Delhi, Kanpur, Indore, Bombay (two
subsidiaries), Coimbatore, Bangalore,
Ahmedabad and Calcutta.

10. Cotton Corporation of India,
Bombay.

11. National Jute Manufactures Cor-
poration, Calcutta.

12. Jute Corporation of India, Cal-
cutta.

13. Handicrafts and Handlooms Cor-
poration of India Ltd., New Delhi.

14. Central Cottage Industry of India
Ltd., New Delhi.

15. British India Corporation, Kan-
pur.

16. North Eastern Handicrafts and
Handlooms Development Corporation
Shillong.

**Revision of Wage by Public
Undertakings**

4230. SHRI BHEEKHABHAI: Will
the Minister of FINANCE be pleased
to state the names of public sector
undertakings which have revised wage
since 1977 and have retained Central
Government DA formula?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
PATTABHI RAMA RAO): As per
information available, Bongaigaon Re-
finery and Petro-Chemicals Ltd., has
carried out wage revision while retain-
ing Central Government DA formula
after 1977.

Low Efficiency of Delhi Airport

4231. SHRI MANMOHAN TUDU:
Will the Minister of CIVIL AVIATION
be pleased to state:

(a) whether Government are aware
that the efficiency of Delhi Airport
has become low;

(b) if so, the efforts proposed to be
made by Government to increase the
efficiency of Delhi Airport; and

(c) the details thereof?

THE MINISTER OF STATE OF
THE MINISTRY OF CIVIL AVIATION
AND CIVIL SUPPLIES (SHRI BHAG-
WAT JHA AZAD): (a) No, Sir, the
efficiency of Delhi airport has not be-
come low.

(b) and (c) Does not arise.

Silk Production

4232. SHRI CHINTAMANI JENA:
Will the Minister of COMMERCE be
pleased to state:

(a) the production of raw silk in
the country annually; and

(b) the requirement of raw silk both
for powerloom and handloom sector
annually?